



आयकर अपीलीय अधिकरण, बेंगलूर न्यायपीठ, बेंगलूर
Income Tax Appellate Tribunal, Bangalore Benches, Bangalore

F No. 06/-Ad/ATB/2026

Dated: 23.04.2026

CIRCULAR

Sub: Non functioning of regular Benches of ITAT, Bangalore Benches during Summer Vacation-reg

After considering the request of stakeholders, coinciding with the calendar of Honourable Karnataka High court, the Hon'ble Vice President (BZ) has approved non-functioning of regular Benches of ITAT, Bangalore during the ensuing Summer Vacation. Accordingly, it has been decided that regular Benches of Bangalore Benches will not function during the period from 11.05.2026 to 22.05.2026.

2. In this regard, it may be noted that: -

- i. The Offices of ITAT will remain open during the aforesaid period. All officials and staff will attend office as usual.
- ii. On the request of parties, vacation Bench for hearing urgent matters, such as, stay petitions, rectification applications etc. shall be constituted by the Hon'ble Vice-President (BZ).
- iii. Matters fixed for hearing during the Bench non-functioning period shall be adjourned by the Registry to regular dates.
- iv. The vacation period shall be utilized for judicial/technical research, dictating pending judicial orders, human resource capacity building, bunching of appeals and attending to administrative matters etc.
- v. During vacation, the Registry office shall function as usual.


ASSISTANT REGISTRAR

Copy to :

1. The Registrar, ITAT, Mumbai Benches, Mumbai
2. O/o the Department Representative, ITAT, Bangalore
3. President, ITAT Bar Association, Bangalore
- ✓ 4. Notice Board.


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